

*Thursday,
1st October, 1891*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXX

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ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS,

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vict., Cap. 67.

The Council met at Viceregal Lodge, Simla, on Thursday, the 1st October, 1891.

PRESENT:

His Excellency the Viceroy and Governor General of India, G.C.M.G., G.M.S.I., G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of the Punjab, K.C.S.I.

His Excellency the Commander-in-Chief, BART., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble Sir P. P. Hutchins, K.C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Sir A. E. Miller, Kt., Q.C.

The Hon'ble Lieutenant-General H. Brackenbury, C.B., R.A.

The Hon'ble Colonel R. C. B. Pemberton, R.E.

The Hon'ble W. H. Rattigan, M.A., LL.D.

BANKERS' BOOKS EVIDENCE BILL.

The Hon'ble SIR ALEXANDER MILLER moved that the Report of the Select Committee on the Bill to amend the Law of Evidence with respect to Bankers' Books be taken into consideration.

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also moved that the Bill, as amended, be passed.

The Motion was put and agreed to.

PUNJAB MUNICIPAL BILL.

The Hon'ble MR. RATTIGAN presented the Report of the Select Committee on the Bill to make better provision for the administration of Municipalities in the Punjab.

He said that, following the practice which he believed prevailed on such occasions, he proposed to reserve any remarks which he would have to make upon the Bill itself till the next meeting of the Council, when, with His Excellency the President's permission, he hoped to move for the Bill to be taken into consideration.

[*Sir Philip Hutchins; Sir Alexander Miller.*] [1ST OCTOBER,

LOWER BURMA MUNICIPAL ACT, 1884, AMENDMENT BILL.

The Hon'ble SIR PHILIP HUTCHINS presented the Report of the Select Committee on the Bill to amend the Lower Burma Municipal Act, 1884. He said :—

“ I shall ask at the next meeting of Council that this Bill be taken into consideration and passed, and I propose to reserve till then such observations as I have to make on the Bill as it stands. I think, however, that I ought to give notice of two amendments that I shall probably have to move.

“ One of them is purely formal. The proviso to sub-section (3) of the last section of the Bill applies equally to sub-section (4), which is dependent on sub-section (3), and this ought to be expressed.

“ I shall also, in all probability, have to move for the addition to the Bill of those clauses in the Bill in charge of my hon'ble friend Mr. Rattigan which are designed to prevent strikes or desertion of their duties on the part of sweepers, as well as of other classes of municipal servants, the due performance of whose functions is essential to the public health or safety. The necessity for some such provision has been brought home to me by a telegram which has just arrived from the Chief Commissioner of Burma, reporting that the sweepers employed by the Rangoon Municipality have struck work and that serious consequences are anticipated.”

UPPER BURMA LAWS ACT, 1886, AMENDMENT BILL.

The Hon'ble SIR ALEXANDER MILLER moved for leave to introduce a Bill to amend the Upper Burma Laws Act, 1886. He said :—

“ It appears that certain duties of certain officers were defined by the Upper Burma Village Regulation, 1887, and that under that Regulation their position is that of a petty Magistrate, whereas under the Burma Laws Act, 1886, they seem to be treated as Police-officers. They are subjected to a good deal of petty annoyance in consequence, and it is desirable to remove the cause of it.”

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also introduced the Bill and moved that it be taken into consideration. He explained that the Bill consisted practi-

AMENDMENT OF UPPER BURMA LAWS ACT, 1886; EXTENSION OF INLAND EMIGRATION ACT, 1882. 241

1891.] [*Sir Alexander Miller; Sir Philip Hutchins.*]

cally of a single section and simply repealed the section of the Burma Laws Act which he had just mentioned.

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also moved that the Bill be passed.

The Motion was put and agreed to.

INLAND EMIGRATION ACT, 1882, EXTENSION BILL.

The Hon'ble SIR PHILIP HUTCHINS moved for leave to introduce a Bill to provide for the extension of the Inland Emigration Act, 1882. He said:—

“The reasons which have induced me to bring forward this measure are set out in the Statement of Objects and Reasons attached to the Bill.

“It is very desirable to open up a further field for the supply of coolie labour, in the interest not only of the districts requiring the labour but also of the immigrants themselves; and it is believed that such a field can be found to advantage in the Central Provinces. The Chief Commissioner has agreed to the Act being extended to his territory.

“In the Madras Presidency labourers for Assam are even now recruited under a local Act in the districts of Ganjam and Vizagapatam, and some two years ago the Local Government expressed a wish for legislation which will admit of Act I of 1882 being put into force in suitable portions of that Presidency.

“It is not possible to extend the Act at once to all parts of the Presidency of Madras, because it would be in conflict with a local Act which prohibits the recruiting of Madrasis except under its own provisions. And it is not likely that the Imperial Statute will be applied beyond the limits of those two districts from which emigration to Assam even now takes place. In these circumstances it seems best to allow the Local Government to apply the Act to such localities as they think fit, and at the same time they will probably repeal their local enactment so far as those areas are concerned.

“Such other observations as I have to make upon the Bill I will reserve till the next meeting of the Council, when I hope to move that it be taken into consideration and passed.”

The Motion was put and agreed to.

[*Sir Philip Hutchins.*] - [1ST OCTOBER, 1891.]

The Hon'ble SIR PHILIP HUTCHINS also introduced the Bill.

The Hon'ble SIR PHILIP HUTCHINS also moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India, the Fort St. George Gazette and the Central Provinces Gazette in English.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 8th October, 1891.

L. PORTER,

SIMLA;
The 2nd October, 1891. }

Offg. Secretary to the Government of India,

Legislative Department.